

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. 230/94

Friday, this the 4th day of February, 1994

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Vanaja Raveendran Pillai  
Telecom Office Assistant,  
Office of the Telecom District Manager,  
Alapuzha (P&T Quarters, Alapuzha-2) .. Applicant

By Advocate Mr MR Rajendran Nair  
Vs.

1. Union of India rep. by Secretary,  
Department of Telecommunications,  
New Delhi.
2. Accounts Officer, Estt. II, Office  
of the General Manager, Telecom,  
Ernakulam, Cochin-31.
3. The Telecom District Manager,  
Alapuzha.
4. The Chief General Manager (Telecom)  
Kerala Circle, Trivandrum. .. Respondents

By Advocate Mr Kodoth Sreedharan, Addl. CGSC

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant challenges the fixation of her pay.

She would submit that Annexure-I order was passed without notice to her, and in violation of the principles of natural justice. We find that she has raised her grievances before Respondent-4 in Annexure-VII. The said respondent shall consider the representation and pass appropriate orders, within two months from to-day. He will also examine whether Annexure-I order was passed in violation of the principles of natural justice.

2 Annexure-I order will be held in abeyance until a decision is taken on Annexure-VII. Application is disposed of. No costs.

Dated the 4th February, 1994.

*G*  
Gopalakrishnan  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

*H*  
Hankaran Nair  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

P/4-2